

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/11762/A

From :- Shri Chatra Bhukhan Gogoi,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Deputy Registrar(Admn.),
Gauhati High Court,
Itanagar Permanent Bench,
Yupia, Arunachal Pradesh.

Dated Guwahati, 12th December, 2024.

Sub:- **Cancellation of Earned leave.**

Ref:- No. HC (IB)-VIG/01/2024/826-829 Dated the 09th December, 2024.

Sir,

With reference to the above, I am directed to inform you that the **5 (five) days earned leave w.e.f. 16.12.2024 to 20.12.2024, along with station leave permission from 14.12.2024 to 22.12.2024** (prefixing 14.12.2024 and 15.12.2024) in respect of Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar stands cancelled.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/11763-11764/A, dated 12.12.2024

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar.
2. The Project Manager, Gauhati High Court.

Ch
12/12/2024
REGISTRAR (VIGILANCE)

Ado